

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SATURN PREFAB INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SATURN PREFAB INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/07/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21020MP2010PTC023959
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.727-728, Sector 3 Industrial area Pithampur Dhar (M.P) 454775
6.	Insolvency commencement date in respect of corporate debtor	Insolvency commencement date: 13.03.2020 (certified Copy of Order received on 17.06.2020)
7.	Estimated date of closure of insolvency resolution process	13.12.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Gopal Krishana Saraswat IBBI/IPA-001/IP P00620/2017-2018/11076
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Dr. G.K Saraswat (Retired IAS) 387F 114 Scheme Part 1 Behind Diksha Girls Hostel, Sant Nagar, Lasudia Mori, Dewas Naka, Indore, Madhya Pradesh, 452010 Email : drgksaraswat@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Dr. G.K Saraswat (Retired IAS) 387F 114 Scheme Part 1 Behind Diksha Girls Hostel, Sant Nagar, Lasudia Mori, Dewas Naka, Indore, Madhya Pradesh, 452010 Email : ip.saturnprefab@gmail.com
11.	Last date for submission of claims	30.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **Saturn Prefab India Private Limited** on **13.03.2020 (certified copy of Order received on 17.06.2020.)**

The creditors of **Saturn Prefab India Private Limited** are hereby called upon to submit their claims with proof **on or before 30.06.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Gopal Krishana Saraswat
Interim Resolution Professional
IBBI/IPA-001/IP P00620/2017-2018/11076
Date 18.06.2020
Place : Indore

